

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.462/93

Date of Order: 24.6.1993

BETWEEN :

Y.Jaganadha Rao

.. Applicant.

A N D

1. The Secretary,
Govt. of India, Ministry
of Finance Dept. of Revenue,
Central Board of Excise and
Customs, New Delhi.
2. The Collector of Central Excise,
Guntur (Dt.) A.P.
3. The Asst. Collector of Central Excise,
Guntur Division, Guntur Dt.,
Andhra Pradesh. .. Respondents.

Counsel for the Applicant .. Mr.G.RamaRao
Counsel for the Respondents .. Mr.N.V.Ramana

CORAM:

HON'BLE SHRI S.CHANDRASEKHARA REDDY : MEMBER (AUDL.)

..2

18/8

Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member(Judl.).

This is an application filed by the applicant herein to direct the respondents to provide the applicant an appointment on compassionate grounds. The father of the applicant while working as Sepoy in the Central Excise is said to have ~~been~~ died on 17.11.1952. The applicant is said to have been aged four months at the time of his father's death. At present the applicant is aged morethan 40 years. For the first time the ~~applicant~~ competent authority to provide an appointment on compassionate grounds on 5.9.1977. The applicant's request for appointment on compassionate grounds was rejected in the year 1978 (27.5.1978).

2. As could be seen ~~from the~~ the grievance of the applicant relates prior to the period 2.11.1982. It is well settled that this Tribunal does not have jurisdiction to entertain any application for redressal of the grievance/ grievances that had arisen prior to 2.11.82. After hearing Mr.Venkateswara Rao for Mr.G.Rama Rao, for the applicant and Mr.N.V.Ramana, Standing Counsel for the respondents this OA is dismissed on the ground that this Tribunal has no jurisdiction to entertain this OA. The parties shall bear their own costs.

T. Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 24th June, 1993

(Dictated in Open Court)

Dy. Registrar (J.J.)

04/07/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. R. BALASUBRAMANIAN :
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUDL)

DATED: 24/6/1993

ORDER/JUDGMENT

R.P./C.P/M.A.NO.

in

O.A.No.

462/93

T.A.NO.

(W.P.No _____)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed as withdrawn.

O.P Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

